

20

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 15/97.

Dt. of Decision : 26-6-97.

M Bhagylaxmi

.. Applicant.

Vs

1. The Supdt. of Post Offices,
Wanaparthy Division,
Wanaparthy-13.

2. P. Bhagylaxmi

.. Respondents.

Counsel for the applicant : Mr. Tirumala Rao

Counsel for the respondents : Mr. K. Bhaskara Rao, Addl. CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI A.M. SIVA DAS : MEMBER (JUDL.)

-2-
ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.Tirumala Rao, learned counsel for the applicant and Mr.K. Bhaskara Rao, learned counsel for the respondents

2. The applicant is aggrieved by the selection of R-2 as EDBPM, Janumpalli, Kodair Mandal, Mahaboobnagar on regular basis. The applicant submits that she is working on provisional EDBPM and that the selected candidate is suffering from some contagious skin disease. In view of the impugned letter No.B2/PF/BPM/Janumpalli dated 30-12-96 (Annexure-1) the applicant filed this OA for setting aside that order and post her as a regular EDBPM. In that order two health certificates are required to be obtained from two different gazetted officers as per the impugned order dt.30-12-96. The learned counsel for the applicant submits that gazetted officers are not competent to issue a health certificate and hence the letter is void and has to be set aside.

3. In the reply it is stated that it is wrongly indicated as health certificate instead of conduct certificate. That submission appears to be reasonable. However we ^{have} also seen the health certificate dated 18-1-97 issued by Dy.Civil Surgeon, Govt. Civil Hospital, Nagarkurnool wherein the Civil Surgeon had certified that he could not discover any disease communicable or otherwise constitutional weakness or badly ~~inform~~ informity in the health of R-2. Hence the contentions that R-2 is suffering from some disease is not borne by medical record.

4. In view of what is stated above, the OA is dismissed.

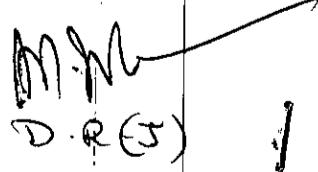
No costs.


(A.M. SIVA DAS)
MEMBER(JUDL.)


(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 26th June 1997.
(Dictated in the Open Court)

spr


M.R.
D.R.E.J.

3.3.3

Copy to:

1. The Supdt. of Post Offices, Wanapathy Division, Wanapathy.
2. One copy to Mr. Tirumala Rao, Advocate, CAT, Hyderabad.
3. One copy to Mr. K. Bhaskara Rao, Addl. CGSC, CAT, Hyderabad.
4. One copy to D.R(A), CAT, Hyderabad.
5. One duplicate copy.

YLKR

26/6/97
3

CHECKED BY
APPROVED BY

TYPED BY
COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED 26/6/97

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

in

O.A.NO. 15/92

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

* Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

केन्द्रीय अधिकारिक अधिकार
Central Administrative Tribunal
मेष्ट्रेज/DESPATCH

27 JUL 1997

हैदराबाद अधिकार
HYDERABAD BRANCH